

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

IA 1969/2024 (New IA) in C.P. (IB)/1206(MB)2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 26.04.2024

NAME OF THE PARTIES: State bank of India VS Mr. Bhavrao
Ramkrushna Gore

Section 95(1) & of the Insolvency and Bankruptcy Code, 2016 &
Application under any other provisions- IBC

ORDER

IA 1969/2024 (New IA) in C.P. (IB)/1206(MB)2021

- 1) Mr. Darshan Suvarna, Ld. Counsel for the Resolution Professional and Mr. Dheeraj Patil, Ld. Counsel for the Petitioner is also present.
- 2) The present Interlocutory Application has been filed by the Applicant/Resolution Professional and the limited prayer in the Application is for placing on record Report filed by the Applicant in the matter of Personal Guarantor, Mr. Bhavrao Gore.
- 3) The Report of the Resolution Professional is taken on record. Resolution Professional is hereby directed to serve this Report upon the Petitioner and Respondent/ Personal Guarantor, forthwith, if not served earlier.

- 4) Respondent shall file and place on record their Affidavit in Reply to the Report filed by the Resolution Professional, well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 5) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 1969 of 2024, is disposed of as Allowed.
- 6) Registry shall list the main Company Petition bearing CP (IB) No. 1206 of 2021 on Board on 04.06.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 66

C.P.(IB)1206/MB/2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s MR.**
BHAVRAO RAMKRUSHNA GORE

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)1206/MB/2021

- 1) Ld. Counsel for Parties are present.
- 2) Stand over to 04.06.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare